NATIONAL COMPANY LAW TRIBUNAL **NEW DELHI BENCH NEW DELHI**

C. P. NO. 128(ND)16 CA. NO.

CORAM:

PRESENT: SH. R. VARDHARAJAN

HON'BLE MEMBER (J)

SH. M.K. HANJURA **HON'BLE MEMBER (J)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2016

NAME OF THE COMPANY: M/s Mr. Rajinder Kumar Manchanda V/s. M/s. Shyam Dyeing Mills Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242, 58

SIGNATURE NAME DESIGNATION REPRESENTATION S.NO.

Advis right Council Reproduct - 3 Abhinan Aquilotri Council Petition

ORDER

Mr. Achin Mittal learned counsel for the respondent no.3 seeks one week's time to file the Vakalatnama. Learned counsel has stated that the copies of the pleadings have not been provided to him so far. Learned counsel for the petitioner shall provide the copies of the pleadings to the learned counsel appearing for the respondent no. 3 within a week's time and he shall file his reply within a period of two weeks thereafter. Learned counsel for the petitioner has stated that he has already on 02.09.2016 filed the proof of the service of the notice at the official address of the other respondents. Office shall verify the position and report accordingly.

List on 26.09.2016

(R. Varadharajan)

Member (Judicial)

(Maharaj Krishan Hanjura) Member (Judicial)

sd1-